BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

TRANSFERRED PETITION No. 274/2016

DATED WEDNESDAY, THE 15th DAY OF FEBRUARY, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 2013 SECTIONS 450 AND 149 (1) (A) OF COMPANIES ACT, 2013 AND

IN THE MATTER OF M/s. ANZ OPERATIONS AND TECHNOLOGY PVT. LTD., BANGALORE

- ANZ Operations & technology Pvt. Ltd CN., RMZ Ecoworld, Campus 5A, Ground Floor & Levels 4-9 Sarjapur-Marathahalli Outer Ring Road, Varthur Hobli, Bangalore – 560 103.
- Sanjay R Purandare S/o Late Sri R. M. Purandare, Company Secretary of ANZ Operations & technology Pvt. Ltd CN., No.79, 14th Main, 8 E Cross, Attiguppe, Vijayanagar, Bangalore – 560 040.
- Robert Lingham,
 S/o Leslie John Ingham,
 Director of ANZ Operations & Technology Pvt. Ltd. CN,
 Murillo Court, Doncaster Vic 3108,
 Doncaster, Australia 3108.

Petitioners

PRESENT: Shri K.V. Omprakash,

Advocate.

M/s. Conscientia Law Associates,

76/1, 1st Floor, 7th Cross,

Wilson Garden,

Bangalore - 560 027.

ORDER

This Company Application was originally filed before the Registrar of Companies, Karnataka at Bangalore and it was referred to Company Law Board,

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Southern Region, Chennai, which in turn, has forwarded to this Tribunal un-numbered and the said Petition is numbered as Transferred Petition No.274/2016.

A memo is filed on behalf of Petitioner Company seeking permission to withdraw the petition on the ground that the matter falls under the jurisdiction of the Regional Director, South East Region, Hyderabad. Since, the petitioner company is withdrawing the application for want of jurisdiction, permission can be granted.

In the result, permission is granted to the Petitioner Company to withdraw the Company Petition and as such TP No.274/2016 is dismissed as withdrawn with a leave to file fresh application on the same facts.

(RATAKONDA MURALI) MEMBER, JUDICIAL (ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

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